

(ख) क्या सरकार का विचार मध्य प्रदेश में एक पैराशूट फैक्टरी स्थापित करने का है; और

(ग) यदि हां, तो यह किस स्थान पर स्थापित की जाएगी ?

The Minister of State in the Ministry of Defence (Shri Raghuramaiah):

(a) No promises as set out in the question were made.

(b) No, Sir.

(c) Does not arise.

Shri Bade: Is the Government intending to have any parachute factories in Madhya Pradesh?

The Minister of Defence (Shri Krishna Menon): No, Sir.

Shri Bade: Has the Minister said in a lecture in Indore that there will be a parachute factory in Madhya Pradesh?

Shri Krishna Menon: No, Sir: we have no proposal or projects of that kind.

Shri Bade: In your speech you have said like that.

Shri Krishna Menon: I did not make any speech of that kind.

Shri S. M. Banerjee: I want to know whether there is any scheme to expand the existing ordnance factories in Madhya Pradesh.

Shri Krishna Menon: That is a separate question. Madhya Pradesh is a very large place.

Shri Daji: Has the Minister seen the report of his speech in Indore that the Defence Ministry will set up some industry in Indore and consider the proposals actively? Are the reports wrong?

Shri Krishna Menon: There is no question of setting up any industry in Indore. We have a very old and well-established place in Mhow where, after the British went away, there

was some feeling that there was not enough employment. After all, the Defence Ministry's primary responsibility is not to look after industry as such. But subject to financial resources, we would take that into consideration and that is being thought about.

Shri Bade: Is the Government aware that there is much production of silk called kosha in Mhow and Rahul? Is the Government making use of that silk in any parachute factory in Madhya Pradesh?

Shri Krishna Menon: The materials for the use of parachutes have to be tested and adjudged upon by the experts concerned. As I said, our parachute capacity is sufficient for our requirements and we have no problems in this way.

Standing Committee on Primary, Secondary, University and Social Education

*1445. **Dr. L. M. Singhvi:** Will the Minister of Education be pleased to state:

(a) whether Government have decided upon criteria for nominating members of the proposed four Standing Committees on Primary, Secondary, University and Social Education;

(b) when the personnel of the proposed Committees are likely to be finalised; and

(c) when the Committees are likely to commence their work?

The Minister of Education (Dr. K. L. Shrimali): (a) to (c). Persons are being invited from amongst those who have special knowledge and experience in the relevant field of education. On receipt of the replies to the invitation, the list of members will be finalised and the Standing Committees will then start functioning.

Dr. L. M. Singhvi: What would be the framework of functions for these various committees and what would be their tenure of office?

Dr. K. L. Shrimali: The framework will be the Central Advisory Board of Education, and the functions will be as follows: (a) assessment of the present position of education in the particular sector in all its aspects; (b) evaluation and assessment of the extent to which the previous recommendations have been implemented and the problems arising therefrom; (c) formulation of the aims and objects of education in that sector in relation to the changing conditions and needs; (d) formulating the plans for future development and indicating the priorities; and (e) estimating the cost of the programmes which are suggested.

Dr. L. M. Singhvi: What would be the size of these various committees and by when the personnel of these committees would be finalised?

Dr. K. L. Shrimali: The size would be nine to 11 members. The committees may also co-opt one additional member. The personnel will be finalised very shortly.

Shri Hem Barua: In view of the fact that there is a lack of proper co-ordination between the different stages of education, from the elementary to the university stage, may I know what machinery the Government propose to evolve to effect co-ordination between these different stages?

Dr. K. L. Shrimali: A steering committee has already been set up and all the four chairmen will meet continuously and consult whenever necessary.

Shri Harish Chandra Mathur: What are the various other committees already existing and dealing with these four subjects?

Dr. K. L. Shrimali: There is no committee which is functioning in these particular fields.

Shri Bhagwat Jha Azad: May I know whether the committees on primary and secondary education, as set up by some of the States, are functioning according to the general

understanding that is now made clear by the hon. Minister, or whether they are working in isolation in different States?

Dr. K. L. Shrimali: The States may appoint committees to review the position in their particular areas. These committees which are being appointed by the Government of India will review the position with regard to education and educational developments all over the country.

Shrimati Sarojini Mahishi: Part (a) of the question deals with the criteria for nominating members of the proposed committees. I think that question was not answered by the hon. Minister. May I know the criteria for the appointment of the members of these committees?

Dr. K. L. Shrimali: I have already stated the criteria. Persons are being invited from amongst those who have special knowledge and experience in the relevant field of education. Special knowledge and experience in the relevant field of education are the criteria.

Shri Thirumala Rao: Is there any accepted definition of the words "Social Education", as in the case of the other three types of education and, if so, may I know what it is?

Dr. K. L. Shrimali: Social education is literacy plus education plus something more; that is, the adults should have a broad training in citizenship also. This is the word which we use in our country and it has been defined on several occasions here and elsewhere.

Indian Arms Act

*1447. **Shri Hem Raj:** Will the Minister of Home Affairs be pleased to state:

(a) the progress made to finalise the rules under the Indian Arms Act; and

(b) by what time they will be enforced?